

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 467/94

Transfer Application No: --

DATE OF DECISION: 3-6-94

G.M.Bhatia

Petitioner

Mr.G.S.Walia

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr.R.K.Shetty

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, V.C.

The Hon'ble Shri --

1. To be referred to the Reporter or not ? *NO*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *NO*

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*M.S.DESHPANDE*  
(M.S.DESHPANDE)  
VC

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.467/94

G.M.Bhatia

.. Applicant

-versus-

Union of India & one anr. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande  
Vice-Chairman

Appearances:

1. Mr.G.S.Walia  
Advocate for the  
Applicant.
2. Mr.R.K.Shetty  
Counsel for the  
Respondents.

ORAL JUDGMENT:  
(Per M.S.Deshpande, V.C.)

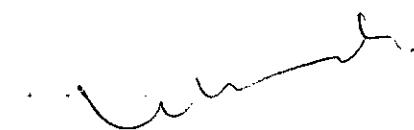
Date: 3-6-94

Heard Mr.G.S.Walia for the applicant and Mr.R.K.Shetty counsel for the respondents. The applicant has been in the office from September, 1984 and has been transferred from Bombay base to Bombay HQ i.e. within the city itself. His grievance is that two other officers who are in the same office and have put in longer tenure have not been disturbed. He relies on a few judgments but they also say that guidelines should be normally followed.

2. In the present case no guidelines have been referred to and I do not think that the applicant has a vested right to remain at the same place.

It is for the department to decide according to its own exigencies who should be transferred to what place and this is a function which the Court will not take upon ask for themselves.

3. The application is dismissed summarily.

  
(M.S.DESHPANDE)  
Vice-Chairman

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